

IN THE COURT OF MS. MADHU JAIN, A.C.M.M. TIS HAZARI, DELHI.

COMPLAINT NO. 14/01/04.

IN THE MATTER OF:

SECURITIES AND EXCHANGE BOARD OF INDIA,  
a statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its  
Regional Office at New Delhi, represented  
by its Legal Officer/Manager/Asst.  
General Manager Mr. Sharad Bansode.

02401RS955072004

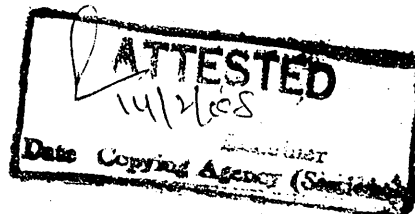
COMPLAINANT

VERSUS

1. VATS INTEGRATED PLANTATIONS COMPANY LTD.  
I-51, Gali No.12,  
Brahampuri, Shadara,  
Delhi-110092.
2. Shri. Narendra Kumar Sharma,  
S/o. Shri. Balbir Singh sharma,  
R/o. G-269, Sector-23,  
Raj Nagar,  
Ghaziabad, U.P.
3. Smt. Kamlesh Sharma,  
W/o. Shri. Narendra Kumar Sharma,  
R/o. G-269, Sector-23,  
Raj Nagar,  
Ghaziabad, U.P.
4. Mr. Naresh Kumar Yadav,  
S/o. Shri. Charan Singh Yadav,  
R/o. M-289, Sector-23,  
Raj Nagar,  
Ghaziabad, U.P.

ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL  
PROCEDURE, 1973 READ WITH SECTION 24(1), 27 OF SECURITIES  
EXCHANGE BOARD OF INDIA ACT, 1992.



CC. No. 27/2007



22.12.2007

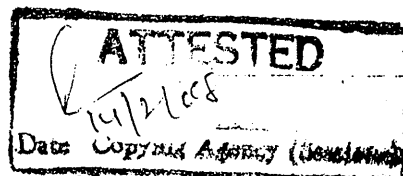
Present : Sh. Sanjay Maan, Advocate for SEBI

Accused nos.2 to 4 are present on bail for self and accused no.1 with Sh. Ajay Kumar Chopra, Advocate.

Accused nos.2 to 4 through their counsel have filed an application pleading guilty in respect of the accusation against them with a further prayer that a lenient view may be taken against them in view of the reasons mentioned therein. To the said request, I.d. Counsel for SEBI has no objection. I am satisfied that accused nos.2 to 4 have pleaded guilty for self and on behalf of accused no.1 in respect of the accusation against them voluntarily. Accordingly in view of the same, accused nos.1 to 4 are held guilty under Section 24 (1) r/w Section 27 of SEBI Act, 1992 and each one is ordered to pay a fine in the sum of Rs.5,000/- failing which the defaulter shall undergo simple imprisonment for 15 days. Fine has been paid. Bail bonds of these accused stand cancelled and their sureties stand discharged. Documents of the sureties, if any, retained in the Court be returned against proper receipt. However, it is directed that accused shall file a Winding up and Repayment report with SEBI within two months and

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*[Handwritten signature]*  
21/12/07





the SEBI shall get the same audited and thereafter it would be free to take legal action if any in that regard.

File be consigned to record room.

(PADAM KANT SAXENA)  
ADDL. SESSIONS JUDGE:  
Delhi/22.12.2007

